

**THE HYDERABAD ELECTIONS INQUIRIES  
(EXTENSION OF APPLICATION)  
REGULATION, 1959 F.**

**No. XV OF 1959 F.**

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**SECTIONS.**

1. Short title and commencement.
2. Section 12 of Elections Inquiries Regulation to apply in respect of elections to Constituent Assembly.



**\*THE HYDERABAD ELECTIONS INQUIRIES  
(EXTENSION OF APPLICATION)  
REGULATION, 1359 FASLI.**

No. XV OF 1359 F.

Whereas it is expedient that the provisions of section 12 of the Hyderabad Elections Inquiries Regulation, 1355 F., should apply in respect of elections to the Hyderabad Constituent Assembly ;

Now, therefore, in exercise of the authority vested in me or the administration of the Hyderabad State and of all other powers enabling me in this behalf, I hereby make the following Regulation :—

1. (1) This Regulation may be called the Hyderabad Elections Inquiries (Extension of Application) Regulation, 1359 F.

Short title  
and com-  
mencement.

(2) It shall come into force from the date of its publication in the *Jarida*.

2. Section 12 of the Hyderabad Elections Inquiries Regulation, 1355 F., shall apply in respect of an election to the Hyderabad Constituent Assembly in like manner as it applies in respect of an election as defined in the said Regulation.

Section 12  
of Elections  
Inquiries  
Regulation  
to apply in  
respect of  
Elections to  
Constituent  
Assembly.

